

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 420 of 1996.

Wednesday this the 13th day of November 1996.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. M. Nafeesa, D/o Mohammed,
Office Peon, Sub Divisional
Office, Amini, Union Territory of
Lakshadweep.
2. Pakidiyam Ruhiya, W/o Abu Sala,
Watchman, Community Health Centre,
Amini, Union Territory of Lakshadweep,
3. Nangammade Rahiyamath, D/o Ahmed,
Watchman, Community Health Centre,
Amini, Union Territory of Lakshadweep.
4. Unnam Sakheena, D/o Anthru,
Watchman, Community Health Centre,
Agatti, Union Territory of Lakshadweep.
5. V.C. Sakheena, W/o Syed, Watchman,
Office of the Registrar of
Co-operative Kavaratti, Vadakkinachetta House,
Amini, Union Territory of Lakshadweep.
6. M. Ayshamma, W/o Aboobacker,
Watchman, Fiber Factory, Amini,
Union Territory of Lakshadweep.
7. A.C. Biyyalima, W/o Abdulla,
Watchman, Community Health Centre,
Amini, Union Territory of Lakshadweep.
8. A.C. Beefathumma, W/o Allal Vadakkinachetta,
Casual Labourer, Coir Production Centre,
Amini, Union Territory of Lakshadweep. .. Applicants

(By Advocate Shri P.V. Mohanan(represented)

Vs.

The Administrator,
Union Territory of Lakshadweep,
Kavaratti. .. Respondents

(By Advocate Shri MVS Nampoothiri (represented)

The application having been heard on 13th November 1996,
the Tribunal on the same day delivered the following:

ORDER

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

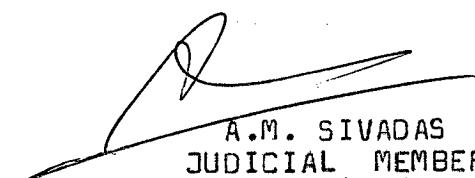
Applicants were initially appointed as Casual Labourers in the Coir Production Centre of the Industries Department of the Lakshadweep Administration. By order dated 7.6.88 reproduced in A-1 the Government of India directed that Casual Labourers performing the work of the same nature as that of regular employees be paid at the rate of 1/30 of the minimum of the relevant pay scale plus dearness allowance for work of eight hours a day. The grievance of the applicants is that respondents have not paid them at this rate.

2. It is submitted that all the applicants have been granted temporary status from different dates. With effect from the date on which they were granted temporary status they are on a scale of pay which is the scale, therefore, which corresponds to that of regular employees who do the same type of work as the applicants.

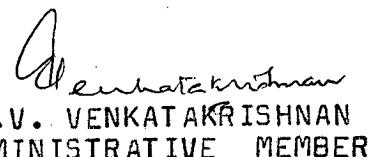
3. In as much as the applicants have been granted a scale of pay for continuing to perform the same work they were doing as a casual labourer they are entitled to the benefits of the Government of India orders dated 7.6.88. We accordingly, direct that respondents should pay applicants at the rate of 1/30 of the minimum pay on which they were placed on attaining temporary status for the duties performed as casual workers for 8 hours work during the period from 7.6.88 to the date on which they were granted temporary status. Arrears will be computed and paid within four months from today.

4. Application is allowed accordingly. No costs.

Wednesday this the 13th day of November 1996.



A.M. SIVADAS
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER